

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT-I)  
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **03.03.2021 at 2.00 P.M**  
THROUGH VIDEO CONFERENCING

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**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)  
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

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IA/MA/IBA/TCP/TCA/CP/CA No : IBA/292/2020  
NAME OF PETITIONER : K.Muralidharan (Methods Engineering Pvt Ltd)  
NAME OF RESPONDENT : Dhanalakshmi Srinivasan Builders Pvt Ltd  
SECTION : Sec 9 of IBC, 2016

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**ORDER**

Ld. Counsel for the Petitioner/Financial Creditor is present through video conferencing mode. None appears for the Corporate Debtor.

Ld. Counsel for the Petitioner represented that a Memo seeking withdrawal of the Petition has been filed by the Petitioner/Financial Creditor vide Diary No.510 dated 28.01.2021. Ld. Counsel for the Petitioner further represents that taking into consideration the said Memo of withdrawal, the Petition may be dismissed as withdrawn.

Liberty be granted to initiate fresh proceedings against the Corporate Debtor in case the Corporate Debtor fails to honour any of its commitments under the settlement.

Taking into consideration the said representation, this Petition stands **dismissed as withdrawn**.

-SD-

**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

KS

  
-SD-

**(R.VARADHARAJAN)**  
MEMBER (JUDICIAL)